

in the press, but I have not till now received any official information from our embassy. I am asking them to give me the correct report, and as soon as that report is available, I shall make a statement before the House.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : कृषि मंत्री अमरीका की शिकायत कर रहे हैं। उनको पता है कि दिल्ली के एक अंग्रेजी दैनिक में यह लिखा था कि एग्रिकलचर मिनिस्ट्री में अमरीकी लाबी सक्रिय है। जब हमारे देश वाले आपके बारे में यह कह रहे हैं तो अमरीका को आप क्यों दोष दे रहे हैं ?

SHRI F. A. AHMED: What I am saying is this. So far as that report is concerned, it has appeared in the press, but I have not received any official report from our embassy, and I am asking them to give me the correct report. As soon as I receive it, I shall make a statement.

SHRI BHAGWAT JHA AZAD (Bhagalpur): The report has appeared in the press. Did the US come to an agreement with us on the PL 480 funds on condition that we should support their policy on Vietnam? Is that the co-operation that they want from India? It has appeared in the press, and what has appeared in the press is strongly objectionable for our nation as a whole. The Minister should call for the correct facts, and if what has appeared in the press is true, then we strongly condemn it, and object to their behaviour.

SHRI F. A. AHMED: Therefore, he should wait for the statement. (Interruptions).

MR. SPEAKER: Please wait till the Minister comes with a statement. Mr. Madhu Limaya. You were absent when I allowed it the other day. I made the position very clear on this

(ii) RESIGNATIONS BY CERTAIN MEMBERS OF THE GUJARAT LEGISLATIVE ASSEMBLY.

श्री मधु लिमये (वांका) : यह बात सही है कि आपने मेरा नोटिस स्वीकार किया था और मैं ही उस दिन हाजिर नहीं था। आपने तो अपनी भूमिका इसके बारे में स्पष्ट कर दी है। इस वक्त राष्ट्रपति शासन गुजरात में लागू है और गुजरात सरकार के अधिकार केन्द्र सरकार को मिले हुए हैं और विधान सभा के पार्लियामेंट को मिले हुए हैं। इसलिए गुजरात असम्बल्ली से जो इस्तीफे दिए गए हैं उन के बारे में सही स्थिति क्या है इसका स्पष्टीकरण सरकार को करना चाहिये। आपका चूकि नाम लिया गया था इसलिए मैंने आपको लिखा है। आपने तो अपनी भूमिका स्पष्ट कर दी है। मेरी जानकारी के अनुसार लगभग सत्तर विधायकों ने इस्तीफे दिए हैं। इस्तीफों के बारे में गुजरात विधान सभा की मैं किताब लाया हूँ। इसके बारे में 269 नियम में कहा गया है:

"A member who desires to resign his seat in the Assembly shall intimate in writing under his hand addressed to the Speaker, his intention to resign his seat in the following form and shall not give any reason for his resignation."

हमारे नियम की तरह ही है। भागे इस में कहा गया है :

"The Speaker shall, after he receives that intimation in accordance with sub-rule (1) satisfy himself that the document received by him is genuine and, as soon as may be after he is so satisfied, inform the Assembly that such and such a

[श्री मन् लिये]

member has resigned his seat in the Assembly.

Provided that when the Assembly is not in session the Speaker shall inform the Assembly immediately after the Assembly re-assembles that such and such Member has resigned his seat in the Assembly during the inter-session period."

पार्लिमेंट्री प्रेक्टिस के बारे में शकधर और कौल की किताब से मैं दो जुमले पढ़ना चाहता हूँ :

"Once a Member tenders an un-qualified resignation, the Speaker has to take action on it. If a date is specified it takes effect from that date. If no date is mentioned it takes effect from the date of the letter. If the letter bears no date it becomes effective from the date of receipt."

स्पीकर को केवल यह अधिकार दिया गया है कि जो दस्तावेज है वह बनावटी है या या फर्जी है इसका वह पता लगाए। लेकिन स्वयं सदस्य जब स्पीकर के चेम्बर में जा कर उनके हाथ में इतीफा दे देता है तो उस के बाद मैं समझता हूँ कि मन्देह की कोई स्थिति नहीं रहती है। आपका नाम उस में खींचने की तो उन को जरूरत ही नहीं थी फिर भी उन्होंने वह किया। मैं कानून मंत्री या गृह मंत्री से जानना चाहता हूँ कि इस्तीफों के बारे में वर्तमान स्थिति क्या है? अगर सत्तर लोगों ने इस्तीफे दिए हैं तो इसका मतलब है कि आधे सदस्यों ने तो इस्तीफे दे ही दिए हैं और इतनी जगहों के लिए अब वाई इलोकेशन करवाने का कोई मतलब नहीं है। कितने लड़कों की जानें चली जाएं तब आप यह करेंगे? मैं

प्रधान मंत्री से कहना चाहता हूँ। यह सही है कि वह देश की प्रधान मंत्री हैं, सरकार की प्रमुख हैं लेकिन क्या इसका यह मतलब है कि इस को अब इज्जत का सवाल बनाया जाए। स्वयं फील्ड मार्शल मानेकशा ने कहा है कि जब सेना का इस्तेमाल बार बार अपने भाइयों के खिलाफ़ किया जाता है तो सेना के प्रति जो आदर की भावना रहती है वह खत्म हो जाती है। मानेकशा ने यह भी कहा है कि जब सेना बुलाई जाती है तो लोग उसका इतना आदर करते हैं कि कोई निकलता नहीं है। लेकिन अहमदाबाद में वह स्थिति नहीं रही है। क्या आप सेना को भी अपमानित करना चाहते हैं, उसकी इज्जत पर पर भी धब्बा लगाना चाहते हैं? पूरे सदन की भावनाओं को मैं प्रकट कर रहा हूँ। क्या आप प्रधान मंत्री जी से, राष्ट्रपति जी से इसके बारे में बात कर के कुछ करेंगे? यह इज्जत का सवाल नहीं बनाना चाहिये। विधान सभा को तत्काल बरखास्त करना चाहिये। आप यह सकते हैं कि शांति प्रस्थापित करने के बाद चुनाव करेंगे। लेकिन विधान सभा को बरखास्त करने से शांति प्रस्थापित हो जाती है।

आपको याद होगा कि 1968 में फ़ॉर्म में इस से भी बड़े पमाने पर विद्रोह हुआ था। उन लोगों ने गोली नहीं चलाई। सेना का इस्तेमाल नहीं किया। मेरी जानकारी के अनुसार दो लोगों की हत्या नहीं हुई। आपसी टकराव में एक आदमी मारा गया था। यहाँ तो सेना के द्वारा, पुलिस के द्वारा, सी० आर० पी० के द्वारा, इन

लोगों के द्वारा ये सारी हत्यायें हो रही हैं। अगर विधान सभा वरखास्त करने की घोषणा ही जाएगी तो मेरा निश्चित मत है कि गुजरात में तत्काल शान्ति स्थापित हो जाएगी और फिर वहाँ आगे क्या करना है इसके बारे में रचनात्मक ढंग से लोग सोचने लग जाएंगे। मेरा खयाल है कि पूरे सदन की यह भावना है, इसलिए आप इसके बारे में कुछ कीजिए।

SHRI P. G. MAVALANKAR (Ahmedabad): May I say something on this? Almost every day two persons are dying in my city. How can I allow that thing to happen and remain quiet in the House? Gujarat is placed under the Presidents rule. Therefore, this House is the only place where the anger and the agitation of the people can be reflected. Is Gujarat placed under the President of the Union of India or under the President of the Congress Party?

MR. SPEAKER: I have allowed only Mr. Madhu Limaye to raise the constitutional point which he has raised. Other matters can be taken up at other times. I am not allowing a debate on this now.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, आप का कहना है कि चूंकि बजट पर डिस्कशन होगा, इस लिए एजार्नमेंट मोशन नहीं आ सकता है। यह सभ में नहीं आता है।

अध्यक्ष महोदय : इस पर पहले बहस हो चुकी है।

श्री अटल बिहारी वाजपेयी : कल जो फ्लायरिंग हुआ है, जिस में लोग मरे हैं, उस पर बहस कब हुई है ?

अध्यक्ष महोदय : यह तो रोज चलता है। मैंने श्री मधुलिमये को एक पायंट उठाने की इजाजत दे दी है।

SHRI P. G. MAVALANKAR: I am asking whether the Governor of Gujarat has ever been sending reports to the President of the Union about the MLAs resigning their Assembly seats day after day?.... (Interruptions) Mr. Madhu Limaye had raised a point. The Governor is not sending his report. He is keeping the President of the Union of India uninformed. Meanwhile, people die in Ahmedabad and elsewhere in Gujarat. My young friends, students and several innocent citizens are being killed. Lathi charge and tear gas are used in the hospital premises! Will you tolerate all this? Bullets are fired upon completely unarmed students. The police, the Government machinery and the administration officials are adopting repressive measures in the name of democracy. You say: be democratic, be peaceful. But the actions of the Government there are most anti-democratic. The Assembly is not dissolved. Until that happens there will not be normalcy. I hope the President will dissolve the Assembly without any further delay.

SHRI S. M. BANERJEE (Kanpur): The Assembly is not functioning at all; yet it is not dissolved. Every day firing goes on in Gujarat. Where is the Home Minister? He should be here and he should make a statement.... (Interruptions).

SHRI SAMAR GUHA (Contai): Sir, on a point of order. The issue raised by Shri Madhu Limaye involves the issue about the dissolution of the Assembly as also the acceptance of the resignation of the Members. There is the savage but chery that goes on; never in our 25 years of independent history has this happened; in no civilised country and democratic country has this happened.

[Shri Samar Guha]

Our future generation the youngsters are being killed every day. Our conscience is not shocked at this! Therefore, my point of order is this. You in your wisdom are not allowing either a call attention motion or adjournment motion or any other kind of motion on this matter although this savage butchery goes on. Will you ask the Government to come forward within a day or two before the House for approval of the Proclamation of the President's rule in Gujarat?

MR. SPEAKER: That can be enquired from them.

SHRI SAMAR GUHA: Will you direct the Government to come out before the House immediately for the approval of the House the step they had taken in promulgating President's Rule in Gujarat so that we can avail of that opportunity for a discussion?

DR. KAILAS (Bombay South): What is the point of order.

MR. SPEAKER: I think he has raised some point of order.

SHRI A. K. GOPALAN (Palghat): It is not only a question of firing. It is reported in *The Hindustan Times* that there is a collapse of the administration because 3,50,000 Government servants have taken casual leave. I am sorry to say that no action is being taken when there is such a collapse of administration. At the same time, when there was no such collapse of administration, in 1959 the Kerala Government was dismissed by the Central Government. Is it not a fact that apart from the daily firing and killing of innocent people, there is a collapse of administration? Let the Government give a reply to that.... (Interruptions).

श्री प्रमोद बिहारी बाबुदेवी : अध्यक्ष महोदय, मेरा निवेदन है कि आप गुजरात के प्रशासन के बारे में एडजर्नमेंट

मोशन को एलाऊ करें । इस पर चर्चा होना बहुत आवश्यक है । वहाँ प्रतिदिन गोलिमां चलें, लोग मरें और यह सबन मूल दर्शक बना रहे, वह गुजरात की जनता में लोकतंत्र के प्रति विश्वास पैदा करने वाली बात नहीं है । आखिर गवर्नमेंट गुजरात एसेम्बली के डिस्सालूशन को अपनी प्रतिष्ठा का प्रश्न क्यों बना रही है ?

MR. SPEAKER: I will see that some opportunity is given. I will find out when the Proclamation is coming before the House for approval. If it is not coming up now, then I will ask the Home Minister to make a clear statement on this subject in the House.

We will now adjourn for lunch and re-assemble at 2-30 p.m.

13.28 hrs.

The Lok Sabha adjourned for Lunch till Thirty Minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Thirty-five Minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

RE: FIRING ON SATYAGRAHIS IN ALLAHABAD

PROF. MADHU DANAVATE (Rajapur): I wish to draw the attention of the House to a very serious and ghastly episode that had taken place in Allahabad. You must also have seen the reports today. When some members of the Socialist Party along with about a thousand demonstrators were offering satyagraha on the railway track to resist the rise in